

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 1
(IB)-435(PB)/2019

IN THE MATTER OF:

Rachna Agarwal

.... Applicant/petitioner

v.

Indirapuram Habitat Centre Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 25.02.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner:

Mr. Dinesh Rastogi, Ms. Himanshi & Ms. Pragati
Bansal, Advs.

For the Respondent

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ORDER


Notice to show cause be issued as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor- respondent for 05.03.2019.

Process dasti only.

List for further consideration on 05.03.2019.

Sd/-

(S.K MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

25.02.2019
Ritu Sharma